

(2) REBROOFING

(2) TENDERS

REBROOFING CCP 34/05 in OA 482/03. NOTIFICATION  
(2) TENDERS

ORDER PAPER

REBROOFING

REBROOFING

17.8.2005

Shri D.M.Kulkarni for petitioner  
Shri Y.I.Mehta for respondents.

Learned counsel for respondents submits that the direction given by the Tribunal on 1.10.04 has been complied with.

An amount of Rs.75,000/- as directed by the Tribunal along with 9% interest thereon has already been paid to the applicant.

Learned counsel of the petitioner agrees with the submission made by the learned counsel for the respondents.

Since the direction of the Tribunal has already been complied with, this CCP has become infructuous. Accordingly, the CCP is dismissed as infructuous and notice discharged.

(Medan Mohan)  
JM

(M.P.Singh)  
VC

REBROOFING  
aa.

REBROOFING

REBROOFING